

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

C.P. (I.B) No.169/7/NCLT/AHM/2019

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021

Name of the Company:

Canara Bank  
V/s  
Nakoda Ltd

Section:

7 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned Senior Counsel Mr. Navin Pahwa appeared for the Financial Creditor.

Learned Counsel Mr. Jaimin R Dave appeared for the Corporate Debtor.

Issue of limitation vis-à-vis balance sheet of the Corporate Debtor still pending for consideration before the Hon'ble Supreme Court, hence, matter stands adjourned to 05.05.2021.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 23rd day of March, 2021